

- 3) Corporate Debtor is directed to file and place on record a certificate showing amount due from Okinawa as well the amount which is due to Petitioner/Creditor as on 31.12.2023.
- 4) Affidavit be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 5) Stand over to 26.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare